

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**Application No. 9 of 2014 (SZ) (THC)
(W.P. No. 8011 of 2011, High Court of Madras)**

Applicant(s) Respondent(s)
M/s. Puducherry Environment Protection Association, repl. by its Secretary, Puducherry Vs. The Union of India, rep. by its SecretaryMoEF, New Delhi and 6 others

Legal Practitioners for Applicant(s) Legal practitioners for respondent(s)
M/s. A. Yogeshwaran Mr. M.R. Gokul Krishnan for R-1
Shri K.R. Harin for R-2, R5 and R6
Mrs. A. Sathyabama for R-3
Smt. Yasmeen Ali for R-4

Application No.86 of 2016 (SZ)

Applicant(s) Respondent(s)
L. Lakshmanasamy, President, Perambai Panchayat, Perambai, Villupuram Dist Vs Union of India rep. by , the Secretary to Govt, MoEF & CC, New Delhi and 7 others

Legal Practitioners for Applicant(s) Legal practitioners for respondent(s)
M/s. Yogeshwaran. A, Neha Miriam Kurian Mrs. M. Sumathi for R-1
Mr. K.R. Harin for R2 to R6
Mrs. Sathyabama for R7
M/s. D. Lakshmipathy, P.Ravichandran and C.Senthamizh for R8

Note of the Registry	Orders of the Tribunal
Order Nos. 2 and 3	Date: 18 th August, 2017 <u>Application Nos. 9 of 2014 & 86 of 2016</u> Learned counsel appearing for respondent No.7, the

Puducherry Pollution Control Committee submitted an affidavit along with the list of Medical Colleges, Inspection Reports, etc. They are taken on record. Copy of the report and the annexures have been furnished to the learned counsel appearing for the applicant. Response if any, shall be submitted within 10 days.

The affidavit reveals that out of the 84 Hospitals and Nursing Homes, one Hospital has not entered into any agreement with the Common Bio-medical Waste Treatment Facility and is also not having the facility of their own to treat the Bio-medical Waste. It also reveals that a notice was issued by the Puducherry Pollution Control Committee dated 11.08.2017, directing to take action within 15 days.

The Puducherry Pollution Control Committee shall take appropriate action in accordance with law if the directions are not complied and shall submit a report before the Tribunal on the details of the action taken. The report also discloses that the efficiency of the Common Bio-medical Waste Treatment Facility has not been finally ascertained as the report of analysis is awaited.

Let the report be obtained without delay and final report be submitted on the efficiency of the Common Bio-medical Waste Treatment Facility to treat the Bio-medical

	<p>Waste within one month.</p> <p>List the matters on 21.09.2017</p> <p>.....J.M. (Justice M.S. Nambiar)</p>
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